

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:397  
ANSWERED ON:20.12.2005  
NATIONAL HUMAN RIGHTS COMMISSION IN STATES  
Pathak Shri Brajesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the National Human Rights Commission (NHRC) are able to dispose of the human rights violation cases expeditiously;
- (b) if not, whether any instance has come to the notice of the Government wherein there was inordinate delay in the disposal of human rights violation case by NHRC;
- (c) if so, the details thereof alongwith action taken in this regard;
- (d) the names of the States where State Human Rights Commissions are yet to be set up;
- (e) whether NHRC has requested the State Governments to constitute Human Rights Commissions;
- (f) if so, the details thereof; and
- (g) the time by which such Commissions are likely to be constituted?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PART (a) TO (g) OF LOK SABHA STARRED QUESTION NO. 397 FOR REPLY ON 20.12.2005.

(a) to (g) : There has been no inordinate delay in the disposal of cases relating to allegations of human rights violation registered with the National Human Rights Commission (NHRC). The National Human Rights Commission has, however, reported that there is some delay in disposal of complaints of alleged violation of human rights registered with it due to the large number of complaints received by it. The establishment of State Human Rights Commissions in all the States would help in speeding up of disposal of complaints of alleged human rights violation, as some of the work load would be shared by these Commissions. In the meeting of the National Human Rights Commission (NHRC) and State Human Rights Commissions held in May, 2005, the Chairperson had expressed concern that only some States had set-up Human Rights Commissions. He had urged that those States, which had so far not constituted Human Rights Commission, should do so expeditiously, as provided for under the Protection of Human Rights Act, 1993. As per information available with the National Human Rights Commission as on date, the following 16 States have constituted/set up Human Rights Commission. :-

Assam, Chattisgarh, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh,

Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West

Bengal, Andhra Pradesh and Karnataka.